

PARLIAMENTARY DEBATES

(Part II—Proceedings other than Questions and Answers)

OFFICIAL REPORT

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HOUSE OF THE PEOPLE

Saturday, 4th April, 1953

The House met at Two of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

2-44 P.M.

LEAVE OF ABSENCE

Mr. Deputy-Speaker: I have to inform the hon. Members that I have received the following letter from Shri Kamakhya Prasad Tripathi:

"I left India for Havana (Cuba) as workers' delegate on 12th March, 1953, to attend the Second Session of the Plantation Committee of the International Labour Organisation. The Committee will conclude on 28th March, 1953. Thereafter, I intend to tour the United States of America for two months studying labour problems. I pray that leave be granted for the period of absence from the Parliament."

Is it the pleasure of the House that permission be granted to Shri Kamakhya Prasad Tripathi for remaining absent from all the meetings of the House with effect from the 12th March, 1953, till the end of the current session?

Leave was granted.

DEMANDS FOR GRANTS

Mr. Deputy-Speaker: The House will now proceed with further discussion of the Demands for Grants relating to the Ministry of Commerce and Industry.

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When does the hon. Minister desire me to call him today?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): I am entirely in your hands.

Mr. Deputy-Speaker: It largely depends on what the hon. Minister wants to say and how long he will take.

Shri T. T. Krishnamachari: Anything between 30 to 45 minutes, that the Chair fixes.

Mr. Deputy-Speaker: Then at 4-15 P.M. I shall call upon the hon. Minister. I will have to apply the guillotine at 5 P.M. so that we may proceed to transact some other business.

Shri A. M. Thomas (Ernakulam): It is not to accord with any conventional form that I wish to congratulate the Ministry of Commerce and Industry on the excellent work that it has done during the year 1952. It goes without saying that having regard to the present world conditions, the commercial as well as the industrial policy of the Government will leave its impact on its prosperity. Our commercial and industrial policy has necessarily to be modelled on the Plan which we are working. Policies, have, however, to be adapted to the changing conditions that occur now and then.

A review of the developments in all the spheres of working of the Commerce and Industry Ministry discloses a masterly grasp of the situation, and the Ministry deserves our tribute for the vigour it has displayed. The administrative control that the Ministry has exercised is really commendable. Speaking from experience, we have devoted a substantial part of our Parliamentary time and our energy in the disposal of work placed before us by the Commerce and Industry Ministry, ever since the new House has come into existence after the elections. The Ministry was, as it should be—if I